

and 5 lakh MT of non-basmati rice, since these trading public sector undertakings have considerable experience and expertise in the export of various products and in particular in the export of bulk commodities. However, a similar representation of the FCI Employees Union, Southern Zone, on the subject has been referred to STCIMMTC to examine the feasibility of entrusting the stevedoring work to FCI employees in whichever port of export such employees are available.

Leasing of Railway land to the new Grand Circus

1001. SHRI SAMAR MUKHERJEE: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received a Memorandum dated the 11th December, 1990 from the Manager, New Grand Circus for leasing of Railway land on short term basis on reasonable rent and security deposit instead of charging the present market value of the land;

(b) if so, action being taken by Government thereon; and

(c) whether in view of declining popularity of circus shows in the country and the resultant decline in income of circus companies and their enormous expenditure, whether Government propose to consider their request for nominal rent for Railway land?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) and (c) Instructions have already been issued to licence a plot of railway land at Madras to New Grand Circus on short term basis on reduced licence fee at the rate of 10 per cent of the market value of land per annum.

Conversion of Lease hold system to Free Hold System

1002. CHOWDHRY HARI SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether some representations were recently received from the allottees of flats and plots, which were allotted under lease hold system, in Delhi, to give them freehold rights outright without paying any compensation;

(b) whether several housing societies and other bodies in Delhi have also made similar demands; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN): (a) and (b) No, Sir.

(c) Does not arise.

Funds to States for urban development

1003. SHRI R. T. GOPALAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the amount provided by Government to each State for Urban Development during the last three years yearwise and schemewise; and

(b) the criteria prescribed therefor and whether the amount is provided on the basis of Urban population of the state?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN): (a) and (b) A statement is enclosed containing the information regarding funds released and the basis therefor during the last three years under Urban Development Central and Centrally sponsored Plan Schemes and Special Central assistance granted to State Governments for Urban Development.